

13.22 HRS.

MATTERS UNDER RULE 377

(i) REPORTED ATROCITIES ON HARIJANS IN GONDA DISTRICT, U.P.

SHRI VAYALAR RAVI (Chirayinkil) : I call the attention of yourself and the House to the report of the burning inflicted on Harijan villagers in Gonda. This is not a new thing. Reprisals on Harijans are reported all over the country. Now it has happened in Achalanagar. 9 Harijans are injured; 12 Harijans are missing. This is not a new thing. Even during the earlier part of this month, on the 11th of this month, the same thing happened in Meerut. The police had not taken any action. It happened in Buran village. It was reported to the Police. No action was taken. These atrocities are being committed. Police do not taken action. This happened because there was a real threat to these people and they were told, don't exercise your franchise, if you exercise your franchise in favour of the congress you will be looted, you will be killed Kulaks and exploiters are threatening them. BKD and other parties have been doing it, to bring pressure on the Harijans. My only request is this that Harijans must be given full protection. They are honest citizens of the country and they must be allowed to live peacefully. Full police protection should be given to them. Regarding Meerut, the Memorandum was submitted to the Chief Minister. No action has been taken so far. If action had been taken against those who committed the atrocities, such things would have stopped. My request to you and to the Home Minister is this : Please take this seriously. Although this issue has been raised several times in the House, I am sorry to say that no action has been taken so far and such incidents have not been prevented so far. You could not prevent that so far. They were allowed to go scot-free. I expect the hon. Home Minister to give his attention to this very serious matter and to give protection to the harijans.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, may I make a submission ?

MR. DEPUTY-SPEAKER : I shall come to you, Your name comes later, Shri Bhaura.

श्री जयलाल सिंहा औरा (पटिडा) : मुझे भी बही जठाना था। राजस्थान में 250 सी० पी० एन० वर्कर्सों ने हरिजनों पर हमला किया..... (अवधान).....

श्री ज्योतिर्मय बोसु : यह गलत बात है। कौन से अवधार में छपा है ? पैट्रियट में छपा है ? (अवधान).....

Sir, this is absolutely wrong. It is a concocted story. This House is being used for maligning the Members.

MR. DEPUTY-SPEAKER : Let him read it out.

SHRI B. S. BHAURA : Sir, I read from the Patriot dated 29-3-74 I quote :

"An attack by about 250 workers of the C.P.M. on the harijans of a village in Govindgarh tehsil in Alwar district and setting their houses on fire was the subject of an adjournment motion in the Rajasthan Assembly today."

SHRI JYOTIRMOY BOSU : First of all let me state that whatever is said here has gone on record. The happenings concerning harijans are going on in the last three years. In the State of U.P. alone, series of incidents of atrocities on harijans have taken place and the figures are :—

First year	94
Second year	164

I should congratulate Shri Dikshit for this jump from 94 to 164. Last year, 265 cases of atrocities on harijans were committed. This is happening in Gonda. And on last Tuesday, in a village, named, Jainagar 30 k.m. from Gonda, this unfortunate incident took place wherein a harijan villager was set on fire and nine others were seriously injured and 12 others—women and children—have been kidnapped.

My submission specifically is this. You are here and the Minister is also here. And I would like you to advise the Home Minister to make a factual statement on what has happened and what steps they have taken in the matter. If they do not do that, we shall consider it that they are hand-in-glove with the police and these upper class Hindus in suppressing the facts.

Rule 377

SHRI S. M. BANERJEE (Kanpur) : Please allow me a minute.

MR. DEPUTY-SPEAKER : I am attending to some business. Why do you interpose. How can you intervene ?

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT) : Sir, I personally spoke to the Chief Minister of U.P. over the telephone regarding the very unfortunate incidents in Gonda. The Chief Minister told me that the matter was raised in the State Legislative Assembly also. He has already directed the D.I.G. (Harijan Cell) to proceed immediately. By now, he must have left for the spot to make a complete inquiry. He has also told me that four persons, suspected to have committed the alleged atrocities, have been arrested and he has assured me that severe action as may be called for on the basis of this inquiry shall be taken.

This inquiry relates to this place only. For the other places, the facts relating to Meerut etc., will be placed before the House after they are collected. I assure you that with the cooperation of the Chief Minister, we shall be able to take a very severe action against those found guilty. We have no sympathy for the people who had done this.

SHRI JYOTIRMOY BOSU : In spite of that why are figures going up ?

SHRI UMA SHANKAR DIKSHIT : I and the hon. Member are in the same position. We have to collect the information.

श्री महेश बिहारी बाजपेयी (बालियार) : उपाध्यक्ष महोदय, इस में एक बात है। केवल पुलिस से जांच कराना काफी नहीं है। कांस्टेबल के अन्तर्गत एक शब्दूल कास्ट ऐंड शब्दूल ट्राइबल कमिश्नर की व्यवस्था है। सरकार उन्हें आदेश दे सकती है कि वहाँ जा कर अपनी रिपोर्ट लाएं और पार्लियामेंट के सामने दोनों रिपोर्ट आनी चाहिए। पुलिस के हस्तक्षेप के बाद भी ये घटनाएं बढ़ रही हैं क्योंकि सरकार सामने नहीं आ पाती है। शब्दूल कास्ट ऐंड शब्दूल ट्राइबल के कमिश्नर अपना आदमी भेज कर जांच करा सकते हैं।

MR. DEPUTY-SPEAKER : I think that that is a good suggestion.

SHRI JYOTIRMOY BOSU : The police has been involved in these atrocities on Harijans many times.

SHRI S. M. BANERJEE : Let him make a statement in regard to the incident in Rajasthan also. It has come out in the newspapers and it was discussed in the Rajasthan Assembly. Some statement should come in regard to the incidents in Bihar and Rajasthan also.

MR. DEPUTY-SPEAKER : The hon. Minister says that he will collect the figures about other States also. He has said that.

SHRI R. P. ULAGANAMBI (Vellore) : The police people always collude with the caste-Hindus. Let a parliamentary committee visit that place make an inquiry and submit a report.

श्री मधु लिनये (बांका) : उपाध्यक्ष महोदय, मेरा प्व इन्ट आफ़ आर्डर है। क्या केवल कांग्रेसियों के द्वारा जो सवाल उठाये जायेंगे, उन्हीं के बयान आयेंगे ? मध्य प्रदेश और बिहार के हरिजनों के बारे में मैंने प्रश्न उठाया था

MR. DEPUTY-SPEAKER : So many others have also raised it.

श्री मधु लिनये : हर एक का जवाब आना चाहिए। एक तो मैंने विगत सप्ताह में उठाया था, आप ही उस समय सदारत कर रहे थे, उस का जवाब क्यों नहीं आया ?

श्री उमा शंकर दीक्षित : इस प्रश्न में श्री सभी के नाम हैं, इस में सिर्फ़ गोडा का जिक्र है—फिर हमारे मित्र ऐसा क्यों कह रहे हैं ?

श्री मधु लिनये : विगत सप्ताह में मैंने मध्य प्रदेश के बारे में कहा था, आप ने जवाब नहीं दिया।

श्री उमा शंकर दीक्षित : मैं यहां उपस्थित नहीं था।

श्री मधु लिनये : रघुरमीया साहब उपस्थित थे। आप को सभी प्रश्नों के जवाब देने चाहिए।

श्री उमा शंकर दीक्षित : जवाब देता हूँ ।

(ii) REPORTED STARVATION DEATHS IN ORISSA

SHRI P. K. DEO (Kalahandi) : I want to bring to the notice of the House a matter of grave concern, namely that as many as six people have died of starvation in village Palas in the Junagarh Panchayat Samiti, Kalahandi district, and it has been brought to my notice by the chairman of the Panchayat Samiti. The reason is that that being a predominantly agricultural district there is no industry and there is no opportunity for employment in the off seasons. So, the people are not getting any work; all the development works which were started by the previous Government have been suspended now, and as a result, the people are not getting any work. Six people have already died of starvation deaths, and some are facing death. The Panchayat Samiti chairman has urged in his letter to provide adequate relief work in that area so that people could get employment.

If you view this in the perspective of the post-election period, you will find that there has been a systematic attempt to persecute the voters who have voted the Opposition parties.

Kalahandi district, from the very beginning, has been voting the non-Congress MLAs and that is why immediately after the Congress came into power, all relief works were suspended.

So, I request the Minister concerned to issue a directive to the State Government to see that such a thing is not repeated and adequate relief work is provided to the people.

Secondly, I would like to bring to your notice the fact that to demoralise the Opposition parties, just prior to the Rajya Sabha elections, one MLA was arrested, the son of Mr. R. N. Singh Deo ...

MR. DEPUTY-SPEAKER : That has nothing to do with what he wanted to raise. Now he is raising another matter.

SHRI P. K. DEO : A systematic attempt has been going on to demoralise the Opposition parties. I request that the House

should take notice of this question.

(iii) CONSTITUTIONAL SANCTION OF EXPENDITURE TO BE INCURRED IN PONDICHERRY AFTER 1ST APRIL, 1974

SHRI SEZHIYAN (Kumbakonam) : I thank you for giving me permission to raise this matter. I would not have raised it unless I had been convinced that there is a grave constitutional predicament caused by Parliament not being given the opportunity to pass a vote on account for the Union territory of Pondicherry where the Assembly had been dissolved and President's rule had been imposed. I want to make it very clear that this is a very grave constitutional deadlock which has been overlooked by Government. But before I go into that, I want to make a basic and fundamental observation namely that no amount could be withdrawn from the Consolidated Fund unless it is specifically sanctioned by the legislature concerned. If it is to be drawn from the Consolidated Fund of India, Parliament should give a specific sanction. No amount of ordinances can avoid or take the place of a specific sanction by Parliament. If it is to be withdrawn from the Consolidated Fund of a State Legislature, it is the State Legislature which is charged with that function of sanctioning it; if it is a Union Territory, the legislature of the Union territory is charged with that function.

But in times when there is a suspension or dissolution of the concerned States or Union Territory legislature, their functions are taken over by Parliament. Then Parliament becomes the supreme or authoritative body that should sanction these things. It can be only done by the Appropriation Bill, vote on account is a method evolved to give a part sanction for this. But still the sanction should be given by Parliament itself.

Before I go further, I would like to give one or two points that may be put forward by Government in support of their stand because time is running short and today is the last day when action should be taken in this regard; otherwise, I would have waited for the Law Minister to make these points. But I am dealing with these and will show that these steps